IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3855 of 2020

Ravi Shankar Kumar. .. ...**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajesh Kumar Singh, Advocate
For the State : Mr. Azeemuddin, A.P.P.

02/7.7.2020 Heard the parties.

The petitioner is an accused in connection with Hunterganj P.S. Case No. 134 of 2019.

The petitioner was suspected to have kidnapped the daughter of the informant. In 164 Cr.P.C. statement of the victim, she has stated that the petitioner had kidnapped her and had kept her confined for three months and she was regularly subjected to sexual abuse. The age of the victim appears to be 16 years.

Regard being had to the nature of allegations levelled against the petitioner, I am not inclined to grant bail to the petitioner. Hence his prayer for bail is accordingly rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-